

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:678
ANSWERED ON:07.08.2013
CHEQUE DISHONOUR CASES PENDING IN COURTS
Sainuji Shri Kowase Marotrao

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of cases pertaining to cheque dishonour pending in various courts during the last three years till date, State-wise;
- (b) whether the Government is contemplating to set up more courts for disposing of such pending cases; and
- (c) if so, the details thereof along with the other corrective measures taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW & JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY
(SHRI KAPIL SIBAL)

(a) to (c) Cheque dishonour cases constitute a significant portion of the pending criminal cases in the subordinate courts. With a view to reduce excessive litigation on account of Section 138 and other related provisions of Negotiable Instruments Act, 1881, an Inter-Ministerial Group (IMG) was constituted to make suggestions for necessary policy and legislative changes in this regard. The IMG has since given its recommendations, which, inter-alia, include use of Alternative Dispute Resolution Mechanism, codification of summary procedure to be followed in such cases and encouragement to be given for transactions through electronic mode of payment.

Besides, State Governments and High Courts have been requested to set up Special Courts to liquidate the backlog of Cheque dishonor cases. The details with regard to pendency of Cheque dishonor cases in various courts during last three years and the number of Special Courts set up by State Governments to deal with the matters are being collected and will be laid on the Table of the House.